# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

### O.A.No.285/05

Tuesday this the 10th day of May 2005

### CORAM:

## HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

K.Saraswathy, Asst.(G) Grade II (ACP), Regional Research Laboratory, Trivandrum. Residing at Radhas, 29/329-C, Bund Road, Thykkoodam, Vyttila, Cochin – 682 019.

...Applicant

(By Advocate Mr. Thomas Abraham)

#### Versus

- Council of Scientific & Industrial Research (CSIR), Ministry of Science & Technology, CSIR Building, (Anusandhan Bhavan), Rafi Marg, New Delhi. Represented by its Joint Secretary(Administration).
- The Director, Central Electro Chemical Research Institute, Karaikudy.
- 3. The Director, Regional Research Laboratory, Trivandrum.
- 4. Shri.K.V.Kunhi Raman,
  Controller of Administration,
  Central Electro Chemical Research Institute,
  Karaikudy. ....Respondents

(By Advocate Mr.TPM Ibrahim Khan, SCGSC [R1&3] & Mr.Manoj Ramaswamy [R2])

This application having been heard on 10<sup>th</sup> May 2005 the Tribunal on the same day delivered the following:

### ORDER

### HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

The applicant is presently working as Asst. (G) Grade II (ACP) in Regional Research Laboratory, (RRL for short) Pappanamcode, Trivandrum. She was transferred on request to Cochin unit of Central Electro Chemical Research Institute (CECRI for short) on 31.8.1989. While continuing in service at Cochin, the Cochin unit of CECRI was closed down and the applicant along with other staff members were transferred to CECRI, Karaikudy in Since the applicant is suffering from a chronic kidney 2002. disease her request for transfer to Kerala was favourably considered and was transferred to RRL, Trivandrum along with the post by order dated 23.1.2004 for a period of one year. Annexure A-13 order has been issued by the 3rd respondent on the basis of the decision taken by the 1st respondent to grant extension for the applicant's retention at RRL, Trivandrum only till Aggrieved by this the applicant has filed this 30.4.2005. application seeking the following reliefs :-



- 1. To set aside Annexure A-13 order and direct the respondents to grant extension for the continuance of the retention of the applicant to RRL Trivandrum.
- 2. To direct respondents 1 to 3 to grant permanent transfer to the applicant to RRL Trivandrum as done in similar cases.
- 2. When the matter came up for hearing Shri.Thomas Abraham appeared for the applicant and Shri.TPM Ibrahim Khan,SCGSC appeared for R 1&3 and Shri.Manoj Ramaswamy appeared for R 2. Learned counsel for the applicant submitted that the applicant has filed a detailed representation dated 9.4.2005 (Annexure A-15) to the 1st respondent which has not been disposed of so far. He further submitted that he will be satisfied if a direction is given to the 1st respondent to consider and dispose of the said representation within a time frame. Learned counsel for the respondents submitted that he has no objection in adopting such a course of action.
- 3. In the light of what is stated above the application is disposed of directing the 1<sup>st</sup> respondent to consider and dispose of Annexure A-15 representation of the applicant within a period of two months from the date of receipt of a copy of this order. This

Court also directs that the applicant shall not be disturbed from Trivandrum till an order on the representation is served on him. The O.A is disposed of accordingly. In the circumstances, no order as to costs.

(Dated the 10th day of May 2005)

K.V.SACHIDANANDAN JUDICIAL MEMBER

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